

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 433 OF 2019
IN DFR NO. 4984 OF 2018**

Dated: 7th August, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**Greenko Budhil Hydro Power Pvt. Ltd. ... Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Hemant Singh
Mr. Tushar Srivastava
Counsel for the Respondent(s) : Mr. Ravi Kishore
Mr. Rajshree Chaudhary for R-3

ORDER

IA NO. 433 OF 2019

(Application for condonation of delay in filing appeal)

Order on this application pronounced separately.

In terms of the order, the Appellant/Applicant shall pay the imposed cost of Rs.25,000/- (Rupees Twenty Five Thousand only) to a charitable organization, namely "**National Association for the Blind, Delhi State Branch, Sector – 5, R.K. Puram, New Delhi – 110022**" on or before next date of hearing.

DFR NO. 4984 OF 2018

After receiving the compliance report, the matter may be listed on **21.08.2019.**

**(S.D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**

ts/tpd